## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 1352 (TO BE ANSWERED ON 14.12.2022)

#### CBI CASES AGAINST DEROGATORY POSTS

#### **1352. SHRI T.R. BAALU:**

### Will the **PRIME MINISTER** be pleased to state:

- (a) the number and details of charge-sheets filed by the Central Bureau of Investigation (CBI) against persons accused of derogatory posts on Government and Constitutional functionaries:
- (b) the number and details of cases in which CBI could ultimately ensure conviction by courts;
- (c) whether the Government has been successful in removing all the objectionable posts on social media platforms as soon as such derogatory posts are brought to the attention of the Government through formal complaints or protests and if so, the details thereof; and
- (d) if not, the reasons therefor including corrective measures proposed to be taken by the Government in this regard?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): CBI has registered a total number of 15 cases on the allegations of derogatory posts on Government and Constitutional functionaries since 2019 and upto 30.11.2022. Out of these 15 cases, 6 cases are under investigation; while in 9 cases, 28 charge-sheets have been filed against 28 accused persons. All the cases, in which charge-sheets have been filed, are under trial.
- (b): All the 28 Court cases as mentioned above, are presently under trial.
- (c) & (d): The section 69A of the Information Technology Act, 2000 empowers Government of India to block information from public access under specific conditions of: (i) interest of sovereignty and integrity of India, (ii) defence of India, (iii) security of the State, (iv) friendly relations with foreign States or (v) public order or (vi) for preventing incitement to the commission of any cognizable offence relating to above.

Accordingly, Ministry of Electronics and Information Technology (MeitY) is empowered to issue blocking directions after following due process as envisaged in the Information Technology (Procedure Safeguards for Blocking for Access of Information by Public) Rules, 2009.

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